

शोक्ताओं के लाभ के लिए अपनी दुकानों पर प्रदर्शित करने हेतु दिये जाते हैं। केन्द्रीय सरकार ने राज्य सरकारों को यह सुनिश्चित करने के लिए भी निर्देश जारी किए हैं कि सार्वजनिक वितरण प्रणाली के अन्तर्गत देने के लिए दी जाने वाली वस्तुएं वास्तविक उपभोक्ताओं को पूर्व-निर्धारित मूल्यों पर अवश्य मिलें और वे अपने निरीक्षण तथा प्रवर्तन तंत्र को मजबूत बनायें। अनियमितताओं के मामलों में, राज्य सरकारों द्वारा आवश्यक वस्तु अधिनियम, 1955 और चोर-बाजारी निवारण तथा आवश्यक वस्तु प्रदाय अधिनियम, 1980 के अन्तर्गत कार्यवाही की जा सकती है तथा की जाती है।

Genetic Marker Studies to Locate Gold Medalists in World Events

5409. PROF. RUPCHAND PAL : will the Minister of SPORTS be pleased to state :

(a) whether Government are intending to resort to genetic markers studies in order to locate possible gold medalists in world events as is being done by developed sporting countries;

(b) if so, details of the programme for the said studies; and

(c) if not, how Government intend to developed potential gold medalists in the country ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) Government have no such proposal under consideration.

(b) Does not arise.

(c) With a view to supplementing the efforts of the State Governments for developing sports and raising sports-standards, the Central Governments are operating programmes, like National Coaching Scheme, National

Sports Talent Search Scholarships through the Netaji Subhash National Institute of sports for training and coaching of promising sportsmen and women. Besides, high level coaching and training is undertaken under the aegis of the Institute, with the cooperation of the concerned national sports federation, for the national teams prior to their participation in international events. The Institute is also in the process of developing a strong Faculty of Sports sciences for promotion of research in sports.

Central Assistance for Providing Drinking Water Facilities in the Andhra Pradesh Villages

5410. SHRIMATI VIDYA CHEN-NUPATI) : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) how much Central assistance has been sanctioned for providing drinking water facilities in the villages of Andhra Pradesh and whether any programmes were drawn up in the matter; and

(b) whether under this programme the backward villages of Vijayawada are being considered for particular attention ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) Rs. 1891.00 lakhs have been allocated under the Centrally sponsored Accelerated Rural Water Supply Programme to the State of Andhra Pradesh during the Sixth Plan (1980-85). Of this, Rs. 1276.48 lakhs have been released in the first three years of the Plan i.e. during the years 1980-83. Drinking water supply is a State subject and schemes are formulated and implemented by the State Government. The details of any particular attention being paid to the villages of Vijayawada will, therefore, be available with the State Government.